

**THE NATIONAL COMPANY LAW TRIBUNAL
CHANDIGARH BENCH, CHANDIGARH
(Through web-based video conferencing platform)
IA No. 437/2021 And
CP (IB) No. 454/Chd/Pb/2019**

Under Section 9 of IBC, 2016 & Rule 11 of NCLT Rules, 2016

In the matter of:

Jain Name Label Co.	...Petitioner-Operational Creditor
Vs	
Alaska Fabtech Pvt. Ltd.Respondent-Corporate Debtor

Present through video-conferencing:

Mr. Vishwadeep Hooda, Advocate for the petitioner

IA No. 437/2021

This IA is filed by the petitioner under Rule 11 of NCLT Rules, 2016, read with Rule 8 of the Insolvency and Bankruptcy (Application to Adjudicating Authority) Rules, 2016 to withdraw the company petition bearing No. CP(IB) No. 454/Chd/Pb/2019, by submitting that the matter has been settled between the parties vide Settlement Deed dated 20.07.2021 (Annexure-A to the IA). In the circumstances and for the reasons mentioned in the IA, IA No. 437/2021 is allowed and CP(IB) No. 454/Chd/Pb/2019 is permitted to be withdrawn.

2. Accordingly, IA No. 437/2021 stands disposed of.

CP(IB) No. 454/Chd/Pb/2019

In view of the order passed in the IA as above, the instant CP is dismissed as withdrawn in terms of the Settlement Deed dated 20.07.2021.

Sd/-

(L.N. Gupta)
Member (Technical)

Sd/-

(Ajay Kumar Vatsavayi)
Member (Judicial)

September 03, 2021

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